

- (b) if so, the details and cost thereof;
- (c) the date from which the same has been pending with the Government and the reasons therefor; and
- (d) the time by which the said plan is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABULAL MARANDI): (a) The Government of Madhya Pradesh has submitted State Forestry Action Programme which is a twenty year perspective plan for development of forests in the State.

(b) The programme inter-alia includes protection of existing resources, increasing forest productivity; reationalisation of demand and supply situation, strengthening of policy and institutional framework and expanding the forest area. The projected financial outlay for the programme is Rupees 16500 crores.

(c) and (d) State Forestry Action Programme was submitted by the State Government during May 1996. It has been decided to incorporate this programme into National Forestry Action Programme, which is a twenty year perspective plan for development of forests in the country.

Public Telephone in Dhanbad

3826. PROF. RITA VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of Village Public Telephones installed in Dhanbad district during the last three years and till date;
- (b) the number of village public telephones targeted to be installed during 1997-98 and whether this target has been achieved;
- (c) the number of telephones targeted to be installed during 1998-99;
- (d) the estimated expenditure to be incurred for the purpose;
- (e) the number of village public telephones lying out of order in Dhanbad district during 1997-98 till date; and
- (f) the amount spent on repairs of out of order village public telephone during 1997-98?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA): (a) In Dhanbad district 322 nos. of Village Public Telephones were installed during the last three years and till date, there are 558 nos. of Village Public Telephones.

- (b) The target for 1997-98 was 558 village public telephones out of which 205 nos. has been achieved.
- (c) Total 200 Nos. of Village Public Telephones are targeted to be installed during 1998-99.
- (d) The estimated expenditure to be incurred for the purpose is Rs. 24.40 lakhs.

(e) The total number of village public telephones lying out of order in Dhanbad district during 1997-98 till date are 81 nos.

(f) The amount spent on repair of out of order village public telephones during 1997-98 was Rs. 61,247.

[English]

Mid-Day Meal Scheme

3827. SHRI GINGEE N. RAMACHANDRAN:

DR. SAROJA V:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of schools covered/uncovered under the Mid-day meal scheme in Tamil Nadu, location-wise;
- (b) the extent to which the help is being provided by the Union Government to Tamil Nadu for the implementation of Mid-day meal scheme;
- (c) the time by which the remaining schools are likely to be covered under this scheme; and
- (d) the number of blocks presently covered under the Integrated Child Development Scheme in the State?

THE MINISTER OF HUMAN RESOURCES DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) All eligible primary schools numbering 36,175 in urban and rural areas in Tamil Nadu are being covered under the Mid-day Meal Scheme.

- (b) The existing Mid-day meal scheme of Tamil Nadu has been dovetailed with the National Programme of Nutritional Support to Primary Education launched in August 1995 to cover primary school children. Under this scheme the State has so far been allotted 3,29,427.17 MTs of rice free of cost. Besides, actual transportation charges subject to a maximum of Rs. 50/- per quintal are also reimbursable to the State Government for movement of foodgrains from FCI godowns to schools/villages.
- (c) Does not arise.
- (d) According to information furnished by Department of Women & Child Development 432 blocks are being covered presently under the Integrated Child Development Scheme in Tamil Nadu.

Pending Cases in Company Affairs

3828. SHRI NARESH PUGLIA:

SHRI SOMJIBHAI DAMOR:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Department of Company Affairs is delaying approval against applications under Section 372(4) of the Companies Act, 1956;